

FORM G
CORRIGENDUM TO THE INVITATION FOR EXPRESSION OF
INTEREST PUBLISHED ON 27th JUNE 2025 FOR
DR. SMITHS BIOTECH PRIVATE LIMITED
OPERATING IN PHARMACEUTICALS & HEALTH SUPPLEMENTS &
NUTRACEUTICALS INDUSTRY AT ROORKEE, UTTARAKHAND
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	Dr. Smiths Biotech Private Limited PAN: AAFCD3322G CIN: U24246PN2015PTC154818
2. Address of the registered office	Office no. 508-511, Sacred World, 5th Floor, Above Macdonald, Vitthal Rao Shivarkar Road, W Anowrie, Pune, Maharashtra, India - 411040.
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Plot No. B-5, part of Khasra No. 9 & 10, Dev Bhoomi Industrial Estate VII, Bantakhedi, Taluka, Roorkee, Haridwar, Uttarakhand.
5. Installed capacity of main products/ services	1) Soft Gelatin Capsule: 1,50,00,000 Nos (Per Month) 2) Ointment: 10,000 Nos (Per Month)
6. Quantity and value of main products/ services sold in last financial year.	Rs 11,05,50,000 (Revenue from operations as on 31st March, 2024)
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For further details write an email to cirp.smithsbiotech@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at :	For detailed EOI and eligibility criteria, please write an email to cirp.smithsbiotech@gmail.com
10. Last date for receipt of expression of interest	2nd August 2025 (Previously, it was 12th June 2025)
11. Date of issue of provisional list of prospective resolution applicants	06th August 2025 (Previously, it was 22nd July 2025)
12. Last date for submission of objections to provisional list	08th August 2025 (Previously, it was 28th July 2025)
13. Date of issue of Final List of Prospective resolution applicants	11th August 2025 (Previously, it was 02nd August 2025)
14. Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	13th August 2025 (Previously, it was 07th August 2025)
15. Last date of Submission of resolution plans	12th September 2025
16. Process email id to submit Expression of Interest	cirp.smithsbiotech@gmail.com
17. Details of the corporate debtor's registration status as MSME.	Type Of Enterprise: Medium, Manufacturing UDYAM-MH-26-0096425

Date : 26.07.2025
Place: Nagpur

SD/-
IP Megha Agrawal Resolution Professional
For Dr. Smiths Biotech Private Limited
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to - 31.12.2025 Email: cirp.smithsbiotech@gmail.com
Address Registered with IBBI: 001, Shivranjini Apartments
In Circle of Congress Nagar Garden, Congress Nagar, Nagpur-440012 (M.S.)
Address For Correspondence: 2nd floor Anjaneya
Niwas, Opposite Dew Trinity Hospital, Hindustan Colony
Wardha Road, Nagpur-440012



PUBLIC NOTICE

Notice is hereby given that Nexton Services Private Limited [CIN:U93000DL2013PTC260741], having its registered office at 120/5, First Floor, Zakir Nagar, South Delhi, Delhi - 110025, has proposed to shift its registered office from the National Capital Territory of Delhi to the State of Uttar Pradesh (Lucknow) by altering Clause II of its Memorandum of Association.

The proposed new address will be: 6/669, Vikas Nagar, Lucknow, Uttar Pradesh - 226002.

Any person whose interest is likely to be affected by the proposed alteration may deliver an objection in writing to the Regional Director (Northern Region), Ministry of Corporate Affairs, Government of India, within 21 days from the date of publication of this notice.

Managing Director
Nexton Services Private Limited

Date: 25.07.2025
Place: Delhi

PUBLIC NOTICE

BEFORE THE CENTRAL GOVERNMENT, REGISTRAR OF COMPANIES, DELHI & HARYANA

Advertisement for change of registered office of the LLP from one state to another

In the matter of sub-section (3) of Section 13 of the Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009

In the matter of

NAV Investment Consultants LLP
(LLPIN: ACG-4232)

having its Registered Office at

Plot No. 11, 12/13 Gt. Kh No 56/33, Pocket D, Hastal, Late Ramanand Tyagi Block, Uttam Nagar, New Delhi - 110059

.....Applicant / Petitioner LLP

Notice is hereby given to the general public that **NAV Investment Consultants LLP** proposes to make a petition to Registrar of Companies, Delhi & Haryana under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from "National Capital Territory of Delhi" to the "State of Gujarat".

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver either on MCA-21 Portal on (www.mca.gov.in) by filling investor complaint form or cause to be delivered or send by registered post of his / her objections supported by an affidavit stating the his/her interest and grounds of oppositions to the Registrar of Companies, Delhi & Haryana at 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi - 110019 within Twenty One (21) days from the date of publications of this notice with a copy to the petitioner LLP at its Registered Office at the address mentioned below :-

Plot No. 11, 12/13 Gt. Kh No 56/33, Pocket D, Hastal, Late Ramanand Tyagi Block, Uttam Nagar, New Delhi - 110059

For & On Behalf of the Applicant
NAV Investment Consultants LLP
Sd/-
Ravinder Dutt Tyagi
(Designated Partner)

Date : 25.07.2025
Place : New Delhi
DPIN: 01078058

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act. If the borrower clears the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Kamal Kishore Mrs. Radika Prospect No. IL10323308	All that piece and parcel of Ground Floor without roof terrace rights, Situated in the area of village Nangli Jalab, Property no. 47 (old), New No. 217, Colony known as old Mahabir Nagar, in block-B now known as S-2 Block, New Delhi, 110018 Area Measuring (In SQ. FT.) Property Type: Land, Area Property Area: 900.00	₹4418684.00/- (Rupees Forty Four Lakh Eighteen Thousand Six Hundred and Eighty Four Only)	13/02/2025	23/07/2025

For further details please contact to Authorised Officer at **Branch Office**: D-11/151, 2nd Floor, Sector-8, Rohini, New Delhi-110085 or **Corporate Office**: IIFL Tower, Plot No. 98, Udyog Vihar, Ph-VI Gurgaon, Haryana.
Place : West Delhi : Date : 26.07.2025 Sd/-, Authorised Officer, For IIFL Home Finance Ltd.

NORTHERN RAILWAY
(E-Auction Notice)

Sr. Divisional Commercial Manager/PS, Northern Railway Delhi Division invites bids through e-Auction through IREPS (<http://ireps.gov.in/>) for the allotment of under mention contracts at following Railway stations/locations:

E-Catalogue No.	Date & Time of bidding	Railway Stations/Locations/Lots
Parking-33-2025	12.08.2025 at 11.00 Hrs	Karnal (Cycle-Scooter-Motorcycle-Car) = Total 01 Site

Website particulars where complete details of E-Auction can be seen, <https://ireps.gov.in/>

All contractors who intend to participate in the e-auctions conducted through E-Auction Leasing module of IREPS should fulfil following mandatory requirements before they can submit their bids: 1. Registration on IREPS for E-Auction Leasing module -Active IREPS User Account for E-Auction Leasing Module; 2. Payment of One Time Registration Fee; 3. Current Account in State Bank of India; 4. Integration of SBI Bank Account with IREPS Account; 5. Lien Marking of Funds; 6. Updation of Turnover Details; 7. Contractors who do not have IREPS account for any module of IREPS can submit their online request for registration by clicking on New Vendors / Contractors (E-Tender /E-Auction Leasing) link on IREPS Home page.

Railway Authority to contact, in case of any query	Divisional Railway Manager's Office, Commercial Branch, State Entry Road, New Delhi 110055. Email: pkg.delhidivision@gmail.com , Tel: 011-23743084
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No.23AC/393/E-Auction/Pkg/2025 **Dated: 25.07.2025**

SERVING CUSTOMERS WITH A SMILE **2273/25**

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act. If the borrower clears the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower (s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues(Rs.)	Date of Demand Notice	Date of Posses sion
Mr. Aay, Mrs. Shwati, (Prospect No. IL10379272)	All that piece and parcel of Property bearing Khewat No.429, Khata No.447, Killa No. 290/10(6-16), situated at mauja, Guda, Gautamnagar, Gohana, within MC Limits Distt. Sonapat, Tehsil Gohana, District Sonapat-131301, Area Admeasuring (In Sq.ft.), Property Type: Land, Area, Built Up Area, Carpet Area, Property Area: 900.00, 768.00, 614.00	Rs.632909/- (Rupees Six Lakh Thirty Two Thousand Nine Hundred and Nine Only)	22/04/2025	21/07/2025
Mr. Ramkaran, Mrs. Rajibala, (Prospect No. IL10333812)	All that piece and parcel of Property out of Khewat No.4021, Khata No.4433, comprised under Killa No.195/4, situated at Wazirpura, outside MC Gohana, Tehsil Gohana District sonapat, Haryana, India-131301, Area Admeasuring (In Sq.ft.), Property Type: Land, Area, Built Up Area, Carpet Area, Property Area: 775.00, 600.00, 487.00	Rs.441172/- (Rupees Four Lakh Forty One Thousand Nine Hundred and Seventy Two Only)	07/04/2025	21/07/2025
Mr. Satbir, Mrs. Sahil, Kinyana Store, (Prospect No. IL10624893)	All that piece and parcel of Property comprised in Khewat No. 243min, Khatoni No. 265min, bearing Khaska No.294(1-0) Situated at Village Rabhara Tehsil Gohana Distt. Sonapat, Haryana, India, Pin Code-131301, Area Admeasuring (In Sq.ft.), Property Type: Land Area-1361 Sq.ft, Built Up Area-1059 Sq.ft, Carpet Area-947 Sq.ft	Rs.483523/- (Rupees Four Lakh Eighty Five Thousand Three Hundred and Twenty Three Only)	28/03/2025	21/07/2025
Mr.Deepak Kumar, Mrs.Chander Kanya, Plumber, (Prospect No. IL10323308)	All that piece and parcel of Property UID No. 596830670, situated at Lal Dora of Village Sikanderpur Majra, Tehsil Gohana and District Sonapat, Haryana, India, Pin Code-131301, Area Admeasuring (In Sq.ft.), Property Type: Land Area, Built Up Area, Carpet Area, Property Area: 775.00, 600.00, 487.00	Rs.558603/- (Rupees Five Lakh Fifty Eight Thousand Six Hundred and Three Only)	15/03/2025	21/07/2025

For further details please contact to Authorised Officer at **Branch Office**: Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, Moti Nagar, New Delhi or **Corporate Office**: Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.
Place: Delhi, Date: 26-07-2025 Sd/- Authorised Officer, For IIFL Home Finance Ltd.

OROSIL SMITHS INDIA LIMITED

Regd. Office: Flat No. 906, Arunachal Building, 19, Barakhamba Road, New Delhi-110001, India

Corp. Office: A-89, Sector-2, Noida (U.P.) 201301, India

PH: +91 120 4125476 Email: info@orosil.com, Website: www.orosil.com, CIN: L74110DL1994PLC059341

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE 01ST QUARTER ENDED JUNE 30, 2025

(Figures-INR In Lakhs except per share data)

S. No.	Particulars	Quarter Ended		Year Ended	
		30.06.2025	31.03.2025	30.06.2024	31.03.2025
		Unaudited	(Audited)	(Unaudited)	(Audited)
1	Total Income from Operations (net)	98.07	244.81	4.99	282.53
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	-0.91	-3.69	-13.58	-23.77
3	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	-0.91	-3.69	-13.58	-23.77
4	Net Profit/(Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	-0.71	81.17	-13.58	61.07
5	Total Comprehensive Income/ (Loss) for the period (Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	-0.71	80.81	-13.58	60.7
6	Equity Share Capital	413.16	413.16	413.16	413.16
7	Other Equity	0	0	0	0
8	Earning Per Share (Face value Re. 1/- Each) (For Continuing and Discontinuing Operations) Basic : Diluted (In Rs.)	0	0.2	-0.03	0.15

NOTES:

1 The above is an extract of the detailed format of the Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange website viz. www.bseindia.com. The same are also available on the Company's website viz. www.orosil.com. The full results can also be assessed by scanning the QR code hereunder:

For & on behalf of Board of Directors of Orosil Smiths India Limited

Sd/-
B K Narula
(Managing Director)
DIN:00003629

Place: Delhi
Date: July 25, 2025

FORM NO. 5
DEBTS RECOVERY TRIBUNAL
600/1, University Road Near Hanuman Setu Mandir, Lucknow -226007
(Area of Jurisdiction : Part of Uttar Pradesh)

SUMMONS FOR FILING REPLY & APPEARANCE THROUGH PUBLICITY

O.A. No. 327/2025 **Date : 15.07.2025**

(Summons to defend under Section 19(4) of the Recovery of debts due to Banks and Financial Institution Act 1993 read with rules 12 and 13 of the Debts Recovery Tribunal (Procedure Rules 1993)

O.A. No. 327/2025

INDIAN OVERSEAS BANK **.....APPLICANT**

VERSUS

MR. PANKAJ KUMAR & OTHERS **..... DEFENDANTS**

To,

1- MR. PANKAJ KUMAR S/o Sh. Ashok Kumar, R/o H.No.- D-1/78, New Kondli, East Delhi, Delhi PIN-110096 AND also at H.No. C5/103, Illrd Floor New Kondli, East Delhi, Delhi PIN-110096 AND also at H.No. 28, Deo Aurangabad, Bihar-824202

2- MRS. JYOTI SINGH W/o Sh. Pankaj Kumar, R/o H.No.- D-1/78, New Kondli, East Delhi, Delhi PIN-110096 AND also at H.No. C5/103, Illrd Floor New Kondli, East Delhi, Delhi PIN-110096 AND also at H.No. 28, Deo Aurangabad, Bihar-824202

3- M/S SKYHIGH INFRAPROJECTS PVT. LTD. having their Office at: 125, Sector-63, Noida, Uttar Pradesh-201301, AND registered office at Gomti Plaza, 2nd Floor, Vikas Khand-1, Gomti Nagar, Lucknow, Uttar Pradesh, India-226010

.....Defendants

In the above noted application, you are required to file reply/evidence in Paper Book form in two sets alongwith documents and affidavits (if any) personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on **06.10.2025 at 10.30 A.M.** failing which the application shall be heard and decided in your absence.

REGISTRAR
DEBTS RECOVERY TRIBUNAL, LUCKNOW

SKP BEARING INDUSTRIES LIMITED
CIN: L29305GJ2022PLC128492
REGD. OFF.: Survey no.2127 Mulchand Road, Wadhwan Surendranagar GJ 363030 IN
NOTICE OF 4th ANNUAL GENERAL MEETING, FINAL DIVIDEND RECORD DATE, E-VOTING AND BOOK CLOSURE

NOTICE is hereby given that 4th Annual General Meeting (AGM) of Members of the Company will be held at Survey No.2127, Mulchand Road, Wadhwan, Dist. Surendranagar – 363030 on Tuesday 12th August 2025 at 03.00 PM to transact the ordinary/special businesses mentioned in the notice as contained in the Annual Report of the Company for the FY 2024 – 2025. Members of the Company are hereby informed that the Company has completed the dispatch of the Notice of the AGM.

The Company is pleased to provide its members the facility to cast their vote electronically, through the remote e-voting services provided by BIGSHARE, on all resolutions set forth in the Notice. The Company has sent e-mail through Company's RTA, BIGSHARE along with details of Login ID and Password to the Members whose e-mail ids are available with the Company or have been provided by the Depositories.

Members/stakeholders also note that:

1. The e-voting period commences on 09.08.2025 (9 a.m.) and ends on 11.08.2025 (5 p.m.). The cut-off date for determining the eligibility of Members for the removal e-voting and poll is 05th August 2025. The e-voting module shall be disabled for voting after the end of the e-voting period.

2. The facility for voting through ballot paper shall be made available at the AGM and the members attending the meeting who have not cast their vote by remote e-voting shall be able to exercise their right at the meeting through ballot paper.

3. The Notice of the AGM – Annual Report, along with the procedure for remote e-voting, has been sent to all the members by prescribed modes and the same is also available on the website of Company at www.skpbearings.com, <https://www.nsaidia.com/get-quotes/equity?symbol=SKP> In case of queries/grievances connected with e-voting, Members/Beneficial owner may contact Big Share at <https://vote.bigshareonline.com> or Members may contact Mr. Shrinand Palshikhar (Managing Director) at the Registered Office of the Company via email: info@skpbearing.com, cs@skpbearing.com

4. Further, the board of directors of the company at its meeting held on 28th May 2025, has recommended a final dividend subject to the approval of shareholders in AGM of Rs 1.1/- (Rupees one & eleven paise) per share i.e. 11.1% on equity shares of the face value of Rs. 10/- each fully paid up, for the year 2024-25. The company has fixed record date as Tuesday 05th August 2025 to determine eligible shareholders entitled to receive final dividend subject to declaration 5. Further notice is hereby given that pursuant to provisions of section 91 of the Companies Act, 2013 read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Clause 16 of the Listing Agreement, Register of Members and Share Transfer Books of the Company will remain closed from 06th August 2025 to 12th August 2025 (Both days inclusive) for the said AGM of the Company.

By Order of the Board of the directors,
For, SKP Bearing Industries Limited

Sd/-
SHRINAND KAMLAKEAR PALSHIKAR
Managing Director & Chairman
(DIN: 08992832)

Date: 25.07.2025
Place: Wadhwan

KEI INDUSTRIES LIMITED

Regd. Office: D-90, Okhla Industrial Area, Phase I, New Delhi-110 020

Phone: 91-11-26818840/26818842, Web: www.kei-ind.com

E-mail id: cs@kei-ind.com

(CIN: L74899DL1992PLC051527)

Wires & Cables

NOTICE FOR COMPULSORY TRANSFER OF UNPAID/UNCLAIMED DIVIDEND & EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Dear Shareholder(s),

We wish to inform you that pursuant to Section 124(5) and (6) of the Companies Act, 2013 (the "Act"), read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time (including any statutory modification(s), enactments(s) thereof for the time being in force) (hereinafter referred to as "IEPF Rules" available on the website of Ministry of Corporate Affairs at www.mca.gov.in has inter-alia, specified the manner for transfer of Unpaid/Unclaimed Dividend along with the equity shares in respect of which dividend is unpaid or unclaimed for a period of seven years to Investor Education and Protection Fund (IEPF) established by the Central Government.

Shareholders who have not claimed their dividend for a period of seven years i.e., from the Financial Year 2017-18 and equity shares on which dividend has not been claimed for seven consecutive years i.e., from the Financial Year 2017-18 is/are liable to be transferred to IEPF as provided under the Companies Act, 2013 read with IEPF Rules.

In compliance with the provisions of IEPF Rules read with Secretarial Standard on Dividend (SS-3), the Company has uploaded details i.e. Name and Folio No./DPID-CLID of such shareholders whose dividend and equity shares are due for transfer to IEPF on its website www.kei-ind.com under Investor Relations Section. The Company shall initiate the transfer of unpaid/unclaimed dividends to the Investor Education and Protection Fund (IEPF) in respect of dividends remaining unpaid or unclaimed up to **October 05, 2025**. Further, equity shares corresponding to such dividends shall also be transferred to the IEPF, where dividends have remained unpaid/unclaimed for a continuous period of seven years as on **October 05, 2025**.

We would further like to state that future dividend/benefits, if any, in respect of equity shares so transferred shall also be credited to the IEPF.

Upon transfer of equity shares and unpaid/unclaimed dividend to the IEPF, the claimant can claim those equity shares and unpaid/unclaimed dividend in accordance with the procedure and on submission of necessary forms and documents to the IEPF Authority. You are also hereby informed that upon transfer of equity shares and unpaid/unclaimed dividend to IEPF, no claim shall lie against the Company/RTA, (IEPF Rules and web-form IEPF-5 for claiming Refund of equity shares and dividend are available on the website of Ministry of Corporate Affairs at www.mca.gov.in).

In view of the above, you are once again requested to claim your Unpaid/ Unclaimed dividend, if any immediately on or before **October 05, 2025**.

Procedure for claim of unpaid/unclaimed dividend:

In case shareholders holding equity shares in physical form, please send Form ISR-1, copy of PAN(PAN/s) (in case of joint holders), original cancelled cheque (name of the "1" holder printed on it) or copy of bank passbook having MICR Code, IFSC and A/c No., duly attested by the Bank Manager, Form ISR-2 (in case of signature mismatch with our records/or missing) and Form SH-13 or Form ISR-3 (which can be download from our website i.e. www.kei-ind.com) from download tap under Investor Relations Section.	In case shareholders holding equity shares in demat form, please update your bank detail in your demat account and send updated client master alongwith a request letter to RTA.
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In case you have any queries on the subject matter, you may contact our Registrar and Share Transfer Agent:

M/s. MAS Services Limited,
T-24 3rd Floor, Okhla Industrial Area, Phase-II, New Delhi-110020
Tel.: 011-26387281-83, FAX:- 011-26387384, 41320335
E-mail id: investor@masserv.com

Thanking you
Yours truly,
For KEI INDUSTRIES LIMITED

Sd/-
Kishore Kunal
VP (Corporate Finance) & Company Secretary

Date: 25th July, 2025
Place: New Delhi

Recovery Section, Regional Office
Plot no. 39, 1st Floor, Near Bohra Hyundai,
Neelam-Bata Road, Faridabad

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)

The undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **07.04.2025** calling upon the borrower Smt Sarvesh Devi W/o Abhey Ram (Borrower) to repay the amount mentioned in the notice, being **Rs. 4,37,381.98 (Rupees Four lakhs thirty seven thousand three hundred eighty one and paise Ninety eighty only)**, plus interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **24th day of July of the year 2025**.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **Rs. 4,37,381.98** and interest thereon.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the immovable Property

All that part and parcel of property at a Gair Mumkin Plot to the extent of 4/103rd share in Khewat/Khatoni no. 359 Min/430, Rect no. 31, Killa No. 8/1(5-3), Total measuring 5 kanal 3 Marla, the share of the applicant comes 3 kanal 4 Marla situated within the revenue estate of Village Baghola, Tehsil Palwal, Distt. Palwal the same is bounded and measured as under. East By: Other property West By: Road North By: Rasta 18 ft. wide South by : Other property

Date: 26-07-2025
Place: Faridabad

Authorised Officer,
Canara Bank Sikri Branch

MOONGIPA CAPITAL FINANCE LTD.

Registered Office: 18/14, W.E.A. Pusa Lane, Karol Bagh, New Delhi – 110005, India

Email: moongipac@gmail.com | **Website:** www.moongipa.com

Corporate Identification Number: L65993DL1987PLC028669

NOTICE WITH RESPECT TO SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to SEBI circular SEBI/HO/MIRSD/MIRSD-PoD/ICIR/2025/97 dated July 2, 2025, the Company is pleased to offer a one-time Special Window for shareholders to submit re-loidgement requests for the transfer of physical shares.

This Special Window will be open from July 07, 2025, to January 06, 2026, and is specifically intended for cases where the original transfer requests were made prior to April 01, 2019, and were returned or rejected or not attended due to deficiencies in documentation, process, or any other reason.

Kindly note that during this special window, shares re-lodged for transfer will be processed only in dematerialized (Demat) form.

Eligible investors may submit their transfer requests along with requisite documents and rectify deficiency, if any, to the Company or its Registrar and Share Transfer Agent ("RTA"), at the earliest during the stipulated period on any of the address given below:

Moongipa Capital Finance Limited The Company Secretary Add: 18/14, W.E.A. Pusa Lane, Karol Bagh, New Delhi – 110005 Email: moongipac@gmail.com Telephone No.: 011-44550121	Skyline Financial Services Private Limited Registrar and Share Transfer Agent Add: D-153A, Phase-I, Okhla Industrial Area, First-Floor, New Delhi-110020 Email: services@skylinert.com Telephone No.: 011- 26812682-83
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For Moongipa Capital Finance Limited
On behalf of the Board of Directors

Sd/-
Sandeep Singh
Company Secretary and Compliance Officer

Dated: July 25, 2025
Place: New Delhi

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
Before the Central Government, Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
In the matter of **MILKY INVESTMENT AND TRADING COMPANY** (CIN:U65100DL1984UL165402) having its Registered Office at **4TH FLOOR, PUNJABI BHAWAN 10, ROUSE AVENUE, DELHI-110002**Applicant Company / Petitioner
NOTICE is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **21st July, 2025** to enable the Company to change its Registered Office from the "National Capital Territory of Delhi" to the "State of Haryana".
Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filling investor complaint form or cause to be delivered or send by registered post of his /her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Anandya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-
4TH FLOOR, PUNJABI BHAWAN 10, ROUSE AVENUE, DELHI-110002
For & on behalf of **MILKY INVESTMENT AND TRADING COMPANY** Sd/-
GAURAV CHAMARIA
(DIRECTOR)
DIN : 02328443
Date : 25.07.2025
Place : Delhi

FORM NO. URC.2
Advertisement giving notice about registration under Part I of Chapter XXI
[Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]
1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at Delhi that **STOREIT SERVICES LLP** may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares
2. The principal objects of the company are as follows: "To carry on the business of manufacture, fabrication, job work, trade, import, export and otherwise deal in all types of nails, fasteners, screws, rivets, nuts bolts and drawing of wire of all types and description."
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at DPT443, DLF Prime Tower, Okhla Phase-1, New Delhi-110020.
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar of Companies at 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi-110019, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office DPT443 DLF Prime Tower Okhla Phase 1, New Delhi-110020.

Name(s) of Applicant
For Storeit Services LLP
1. Manbir Dager
2. Arun Goswami
3. Ajay Giri

Dated this 21st day of July 2025

ADVERTISEMENT CUM PUBLIC NOTICE
(For Removal of Charge under Section 82(1) of the Companies Act, 2013)
BCI OPTICAL DISC LIMITED
(CIN: U74899DL1991PLC044651)
Registered Office: 2, S.S.I., INDUSTRIAL AREA, G. T. KARNAL ROAD, NEW DELHI - 110033
PUBLIC NOTICE
Notice is hereby given to the public at large that **BCI Optical Disc Limited**, a company incorporated under the provisions of the Companies Act, 1956 and having its registered office at 2, S.S.I., Industrial Area, G. T. Karnal Road, New Delhi – 110033, has made an application to the Registrar of Companies, National Capital Territory of Delhi and Haryana, under Section 82(1) read with Section 87 of the Companies Act, 2013, for removal of Charge ID: 90056485, which was created on 18th May, 1995 in favour of erstwhile ANZ Grindlays Bank, for a sum of Rs. 1,88,000/- (Rupees One Lakh Eighty-Eight Thousand only).
The said loan was duly repaid by the Company, and the loan account was closed in a timely manner. However, due to the subsequent acquisition of ANZ Grindlays Bank by Standard Chartered Bank and certain inadvertent administrative oversights at that time, the satisfaction of the said charge could not be filed with the Registrar of Companies.
The Company has now made an application for removal of the said charge from its records maintained by the Registrar of Companies, Delhi.
Any person having any objection or claim in respect of the above-mentioned charge or its removal is hereby requested to submit such objection or representation, along with documentary evidence, if any, within a period of 30 (thirty) days from the date of publication of this notice to:
1. The Registrar of Companies, NCT of Delhi and Haryana,
Ministry of Corporate Affairs,
IFCI Tower, 4th Floor, 61, Nehru Place, New Delhi – 110019.
AND/OR
2. The Company at its Registered Office: **BCI Optical Disc Limited**
2, S.S.I., Industrial Area, G. T. Karnal Road, New Delhi – 110033.
Email: bcoid@hotmail.com
Tel: 011-40402000
In absence of any objection within the stipulated time, it shall be presumed that there are no objections to the removal of the said charge.
For BCI Optical

PUBLIC NOTICE

I am required to investigate the title of **Mr. VINAY PUNDALIK KANE**, aged about 66 years, occupation: retired, residing at D-301, Brahma Vantage, NDA Pashan Road, Ramnagar, opposite Bavdhan Police Station, Bavdhan, Pune 411021, in respect of **Flat bearing No. 502** in building named as **"Shikhar"** more particularly described in the Schedule hereunder written.

The said flat was purchased by my client **Mr. Vinay Pundalik Kane** and his wife **Smt. Meena Vinay Kane** from **M/s. Saksham Housing Development LLP** by Agreement dated 17/11/2016 registered with the Sub Registrar of Assurances, Mulshi 2 at Serial No.10978 for a consideration of Rs. 23,72,000/- . Smt. Meena Vinay Kane died on 17/11/2023 and as per her Will dated 09th November 2023 she bequeathed her half undivided share in the said flat to my client Mr. Vinay Pundalik Kane thus he has become sole owner of the said flat. Any person/s having any right, title, interest, claim or demand of any nature whatsoever in, to or upon the below mentioned flat may notify the same in writing **within seven days** of the publication hereof, in my office together with documentary proof in support of such claim, failing which such right, claim or demand, if any, shall be deemed to have been waived or abandoned.

THE SCHEDULE REFERRED TO ABOVE

ALL THAT Flat bearing No. 502, admeasuring 495 sq. feet i.e. 45.99 square meters carpet, (i.e. 594 sq. ft. and 55.19 sq. mtrs. built up) situated on the fifth floor of building named as "Shikhar" together with covered car parking space No. 14 in the building constructed at Survey No.113/1 situated at village Maan, Taluka Mulshi, Pune within the limits of the Sub-Registration District of Mulshi, District Pune, Date : 25/07/2025

Rakesh P. Kunjir, Advocate
101, Airy Apartments, 878, Bootee Street, Camp, Pune – 411 001 Mob. : 8007254007

SKP BEARING INDUSTRIES LIMITED
CIN: L29305GJ2022PLC128492

REGD. OFF: Survey no.2127 Mulchand Road, Wadhwani Surendranagar GJ 363030 IN
NOTICE OF 4th ANNUAL GENERAL MEETING, FINAL DIVIDEND RECORD DATE, E-VOTING AND BOOK CLOSURE

NOTICE is hereby given that 4th Annual General Meeting (AGM) of Members of the Company will be held at Survey No.2127, Mulchand Road, Wadhwani, Dist. Surendranagar – 363030 on Tuesday 12th August 2025 at 03:00 PM to transact the ordinary/special businesses mentioned in the notice as contained in the Annual Report of the Company for the FY 2024 - 2025. Members of the Company are hereby informed that the Company has completed the dispatch of the Notice of the AGM.

The Company is pleased to provide its members the facility to cast their vote electronically, through the remote e-voting services provided by BIGSHARE, on all resolutions set forth in the Notice. The Company has sent e-mail through Company's RTA, BIGSHARE along with details of Login ID and Password to the Members whose e-mail ids are available with the Company or have been provided by the Depositories.

Members/stakeholders also note that:

- The e-voting period commences on 09.08.2025 (9 a.m.) and ends on 11.08.2025 (5 p.m.). The cut-off date for determining the eligibility of Members for the removal e-voting and poll is 05th August 2025. The e-voting module shall be disabled for voting after the end of the e-voting period.
- The facility for voting through ballot paper shall be made available at the AGM and the members attending the meeting who have not cast their vote by remote e-voting shall be able to exercise their right at the meeting through ballot paper.
- The Notice of the AGM – Annual Report, along with the procedure for remote e-voting, has been sent to all the members by prescribed modes and the same is also available on the website of Company at www.skpbearings.com, <https://www.nseindia.com/get-quotes/equity?symbol=SKP> In case of queries/grievances connected with e-voting, Members/Beneficial owner may contact Big Share at <https://vote.bigshareonline.com> or Members may contact Mr. Shrinand Palshikhar (Managing Director) at the Registered Office of the Company via email: info@skpbearing.com , cs@skpbearing.com
- Further, the board of directors of the company at its meeting held on 28th May 2025, has recommended a final dividend subject to the approval of shareholders in AGM of Rs 1.11/- (Rupees one & eleven paise) per share i.e. 11.1% on equity shares of the face value of Rs. 10/- each fully paid up, for the year 2024 - 2025. The company has fixed record date as Tuesday 05th August 2025 to determine eligible shareholders entitled to receive final dividend subject to declaration.
- Further notice is hereby given that pursuant to provisions of section 91 of the Companies Act, 2013 read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Clause 16 of the Listing Agreement, Register of Members and Share Transfer Books of the Company will remain closed from 08th August 2025 to 12th August 2025 (Both days inclusive) for the said AGM of the Company.

By Order of the Board of the directors,
For, SKP Bearing Industries Limited

SD/-
SHRINAND KAMLAHAR PALSHIKHAR
Managing Director & Chairman
(DIN: 08992832)

Date: 25.07.2025
Place: Wadhwani

NAVI PETH BRANCH
Plot No 2 Laxmi Park, Lbs Road,
Navi Peth, Pune 411030
Tel. 020-24539120

[Rule - 8 (1)]
POSSESSION NOTICE (For immovable property)

Whereas, The undersigned being the authorised officer of **Union Bank of India, Navipeth Branch**, under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 19/04/2025 calling upon the borrower **Mr.Basudeb Rajagopal Iyer and Mrs.Namita Basudeb Iyer to repay the amount mentioned in the notice being Rs.1,24,36,089.61/- (Rupees One Crore Twenty-Four Lakhs Thirty Six Thousand Eighty Nine and Sixty One Paise only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **22nd day of the July, 2025.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the UNION BANK OF INDIA for an amount **Rs.1,24,36,089.61/- (Rupees One Crore Twenty-Four Lakhs Thirty Six Thousand Eighty Nine and Sixty One Paise only)** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

Description of Immovable Property

All The Piece And Parcel Of Property At Unit No. 6, Nirvana Life County, S.no. 299, Hissa No. 2/1, Lohegaon, Pune – 411047 And

Bounded as: -

North by: UNIT NO 7, **South by:** UNIT NO 5

East By: Open Space, **West By:** Entrance & Main Gate

Date : 22.07.2025 **Authorised Officer**
Place : Pune **UNION BANK OF INDIA**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SHIVANI FLEXIPACK LIMITED
OPERATING IN MANUFACTURING OF PACKAGING GOODS AT SANGLI AND SATARA DISTRICT OF MAHARASHTRA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor along with PAN & CIN/ LLP No.	Shivani Flexipack Limited CIN : AECS03P1998PLC013193
2. Address of the registered office	26 Pysu Shantivan Nemi Nath Nagar, Sangli, Maharashtra, India, 416416
3. URL of website	Website of the Corporate Debtor is not in operation
4. Details of place where majority of fixed assets are located	One Manufacturing Unit located at Vasantdada Industrial Estate Sangli City and other one at Village Kalechon Dist Satara Maharashtra. The possession is yet to be received by RP.
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products /services sold in last financial year	Last Audited Balance Sheet for the FY 2022-23 Total Revenue from operation Rs. 11526 Lakhs.
7. Number of employees/ workmen	Not received from Management of Corporate Debtor
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Email request to be sent to: cirpshivani@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Email request to be sent to: cirpshivani@gmail.com
10. Last date for receipt of expression of interest	26th August, 2025
11. Date of issue of provisional list of prospective resolution applicants	5th September, 2025
12. Last date for submission of objections to provisional list	10th September, 2025
13. Date of issue of final list of prospective resolution applicants	20th September, 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25th September, 2025
15. Last date for submission of resolution plans	25th October, 2025 (Subject to extension in CIRP by Hon. NCLT, Mumbai)
16. Process email id to submit Expression of Interest	cirpshivani@gmail.com

Date : 26th July, 2025 **For Shivani Flexipack Limited**
Place : Mumbai **Madan Bajrang Lal Vaishnava, RP**
FCA, ACS, Insolvency Professional and RV
Regd Address : 341/704 Kalpataru Srishti Sec-3 Mira Road East, Thane (MS) 401107
Reg. No. IBB/I/PA-001/IP-PQ02011/2020-2021/15652
AFA validity till 31.12.2025

ADITYA BIRLA CAPITAL
ADITYA BIRLA FINANCE LIMITED

ADITYA BIRLA HOUSING FINANCE LIMITED
Registered Office- Indian Rayon Compound, Veraval, Gujarat – 362266
Branch Office- G-Corp Tech Park, 8th floor, Kasar Wadevali, Ghodbunder Road, Thane, MH-400601

DEMAND NOTICE (under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

SUBSTITUTED SERVICE OF NOTICE u/s 13 (2) of SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002. Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from **Aditya Birla Housing Finance Limited (ABHFL)**, their loan accounts have been classified as **Non-Performing Assets** in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL, has issued demand notices under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire **outstanding amount** together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):

Sl. No	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/c No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice /as on Date
1	1. ASHISH RANGNATH FULE Flat No. 702, 7th Floor, Tower D, Building No B, Magia Avenue, Sr. No. 13/1a/4, Near Sachin Patil Hospital, Dehu Road, Alandi Chorachi B.O., Mamurdi, Pune, Maharashtra-412201. 2. SMITA NAGANATH MENGE Flat No. 702, 7th Floor, Tower D, Building No B, Magia Avenue, Sr. No. 13/1a/4, Near Sachin Patil Hospital, Dehu Road, Alandi Chorachi B.O., Mamurdi, Pune, Maharashtra-412201. 3. ASHISH RANGNATH FULE Gher No. 17, Parshi Chaal Degurad, Abusheet Road, Dehuroad, Pune, Maharashtra- 412101. 4. SMITA NAGANATH MENGE Gher No. 17, Parshi Chaal Degurad, Abusheet Road, Dehuroad, Pune, Maharashtra-412101. 5. SMITA NAGANATH MENGE Flat No. 4, A-Wing, Kohinoor Housing Society, Laxmi Puram, Mumbai Pune Road, Dehuroad, Near Telephone Exchange, Kivale, Pune, Maharashtra-412101. 6. ASHISH RANGNATH FULE C/O Akash Man Wekar, At Main Bazar, Dehu Road, Pune, Maharashtra-412101. Loan account no. LNPUNOHL-0822014257 & LNPUNOHL-08220142631	02-07-2025	22.07.2025 & Old notice dated 12.09.2024 withdrawn. This publication to be treated as Effective notice.	Rs. 25,40,062.00/- (Rupees Twenty Five Lac Forty Thousand Sixty Two Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 08.07.2025.

DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED: All That Piece And Parcel Of Flat No. 702, Carpet Area Of Flat 34.014 Sq. Mtrs. I.E. 366 Sq. Ft. Carpet Area Of Terrace 7.43 Sq. Mtrs. I.E. 80 Sq. Ft. On 7th Floor, Exclusive Rights To Use On Car Parking, Wing-D, Building No. B, In The Project Known As Magia Avenue, Constructed On Land Bearing Survey No. 13/1a/4, Situated At Village: Mamurdi, Within The Limits Of Pimpri Chinchwad Municipal Corporation, Taluka Haveli, District: Pune, Maharashtra-412201, And **Bounded As: East:** By Proposed Building Of The Promoter **West:** By Part Of Survey No. 13 **North:** By Part Of Survey No. 13 **South:** By Part Of Survey No. 13

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount (s) together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences.

Please note that as per sub-section 13(3) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall invoke the penal provisions as laid down in the said Act and / or any other legal provision in this regard.

Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL or transfer or sale of that secured asset.

Date: 26.07.2025 **SD/- Authorised Officer**
Place: PUNE **(Aditya Birla Housing Finance Limited)**

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
साठरा ज़ोनल कार्यालय

Satara Zonal Office, "Jeevan Tara", LIC Building,
Opp. Collector Office, Satara - 415 001, Ph (02162) 299493
Email : cmmarc_sat@mahabank.co.in ; legal_sat@mahabank.co.in

POSSESSION NOTICE Appendix IV under the Act-Rule- 8(1)]

Whereas the under signed being the Authorized Officer of the **Bank of Maharashtra** under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act – 2002 and in exercise of powers conferred under Sec. 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 13/01/2025 calling upon the Borrowers: **M/s. Heramb Hills And Agro Tourism Private Limited (Directors: - Shri. Hrushikesh Rajendra Bahulekar, Shri. Harsh Ramchandra Bhosale, Shri. Nikhil Shankarrao Mali, Smt. Mrudula Nilesh Dere, Shri. Abhinay Gajanan Chand, Smt. Lata Amol Jadhav, Shri Dhairysheel Tukaram Bhosale, Shri Abhijit Shrirang Kirdat, Smt. Shubhangi Balasaheb Jorwekar, Shri. Jayant Mahadev Salunkhe, Shri. Pradip Uttam Rasal, Shri. Uday Dharmaji Indalkar, Smt. Shobha Bharat Lokhande, Shri. Ajit Sadashiv Salunkhe and Shri. Hemant Sampatrao Kadam)** and the Guarantors: **Shri. Hrushikesh Rajendra Bahulekar, Shri. Harsh Ramchandra Bhosale, Shri. Nikhil Shankarrao Mali, Smt. Mrudula Nilesh Dere, Shri. Abhinay Gajanan Chand, Smt. Lata Amol Jadhav, Shri Dhairysheel Tukaram Bhosale, Shri Abhijit Shrirang Kirdat, Smt. Shubhangi Balasaheb Jorwekar, Shri. Jayant Mahadev Salunkhe, Shri. Pradip Uttam Rasal, Shri. Uday Dharmaji Indalkar, Smt. Shobha Bharat Lokhande, Shri. Ajit Sadashiv Salunkhe and Shri. Hemant Sampatrao Kadam** to repay the amount mentioned in the Notice being **Rs.1,95,83,292.60 (Rupees One Crore Ninety-Five Lakhs Eighty-Three Thousand Two Hundred Ninety-Two and Paise Sixty Only)** plus further interest at applicable rates plus costs, charges, and expenses etc. within 60 days from the date of the said Notice.

The Borrowers: **M/s. Heramb Hills And Agro Tourism Private Limited (Directors: - Shri. Hrushikesh Rajendra Bahulekar, Shri. Harsh Ramchandra Bhosale, Shri. Nikhil Shankarrao Mali, Smt. Mrudula Nilesh Dere, Shri. Abhinay Gajanan Chand, Smt. Lata Amol Jadhav, Shri Dhairysheel Tukaram Bhosale, Shri Abhijit Shrirang Kirdat, Smt. Shubhangi Balasaheb Jorwekar, Shri. Jayant Mahadev Salunkhe, Shri. Pradip Uttam Rasal, Shri. Uday Dharmaji Indalkar, Smt. Shobha Bharat Lokhande, Shri. Ajit Sadashiv Salunkhe and Shri. Hemant Sampatrao Kadam)** and the Guarantors: **Shri. Hrushikesh Rajendra Bahulekar, Shri. Harsh Ramchandra Bhosale, Shri. Nikhil Shankarrao Mali, Smt. Mrudula Nilesh Dere, Shri. Abhinay Gajanan Chand, Smt. Lata Amol Jadhav, Shri Dhairysheel Tukaram Bhosale, Shri Abhijit Shrirang Kirdat, Smt. Shubhangi Balasaheb Jorwekar, Shri. Jayant Mahadev Salunkhe, Shri. Pradip Uttam Rasal, Shri. Uday Dharmaji Indalkar, Smt. Shobha Bharat Lokhande, Shri. Ajit Sadashiv Salunkhe and Shri. Hemant Sampatrao Kadam** having failed to repay the amount, Notice is hereby given to the borrowers and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in the exercise of the powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said Rules on this **21st Day of July 2025.**

The Borrowers in particular and the Public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the **Bank of Maharashtra, MSME Branch** for an amount of hereinabove mentioned.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

This notice is also being published in vernacular. The English version shall be final if any question of interpretation arises.

The details of the Immoveable properties mortgaged to the Bank and taken possession by the Bank are as follows:

Primary Security:- Registered Mortgage of all the pieces and parcels of land and property bearing Gat No. 87/3 area 2 Hectors 26 R + Pot Kharaba 6 R, Assessment Rs. 3 and 19 pai along with the entire construction thereon at Nitral Taluka and District Satara within jurisdiction of Sub Registrar Satara and **Bounded as:** On or Towards **East:** Property owned by Jalindar Shinde and Jampala Kadam, On or Towards **West:** Adj. Gat No. 73 and Kashinath Wangade and Suryakant Wangade, On or Towards **South:** Urmodi Dam, On or Towards **North:** Road, at Mouje Nitral Taluka and Dist. Satara

CERSAI ID :- 200057905586

Primary Security:- Hypothecation of all present and future current assets

CERSAI ID :- 200057906145, Collateral Security:- Nil

Date : 21/07/2025 **Chief Manager & Authorised Officer,**
Place : Satara **Bank of Maharashtra, Satara Zone**



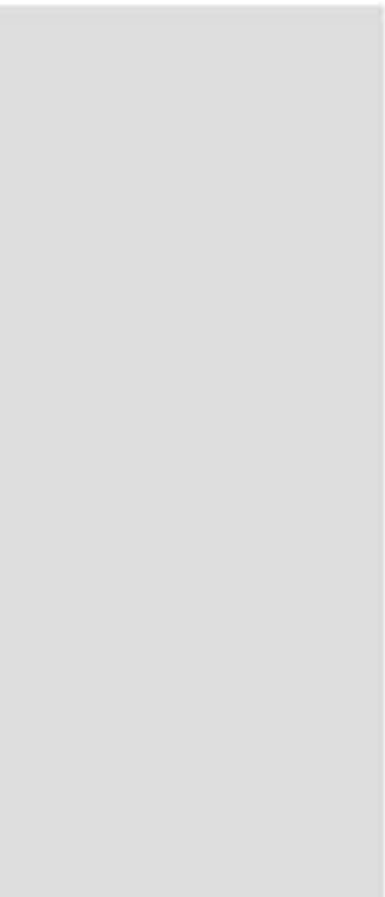
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I arrive at a conclusion not an assumption.

Inform your opinion with detailed analysis.

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Form No. 3
[See Regulation-15 (1)(a)] / 16(3)

DEBTS RECOVERY TRIBUNAL PUNE
Unit Nos. 307 to 310, 3rd floor, Kakade Biz Icon Building, Shivaji Nagar, Pune - 411005.

Case No. : OA/610/2022
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.
Exh. No.: 11264

Bank Of India
VS
M/s. SHREENATH ENTERPRISES PROP. MR. PRASAD PRAKASH KHAIRE

M/s. SHREENATH ENTERPRISES PROP. MR. PRASAD PRAKASH KHAIRE
Shop No. 1, Lane no 5, Shivshambho nagar, Katraj-Kondhwa Road, Katraj Pune Maharashtra-411046

SUMMONS

WHEREAS, OA/610/2022 was listed before Hon'ble Presiding Officer/Registrar on 30/04/2025.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 1,16,85,705/-** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:

- to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
- to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
- you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
- you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
- you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 28/07/2025 at 10:30 A.M. failing which the application shall be heard and decided in your absence

Given under my hand and the seal of this Tribunal on this date: 13/05/2025.



Signature of the Officer Authorised to issue summons.
I/C REGISTRAR
DEBTS RECOVERY TRIBUNAL, PUNE

FORM G
CORRIGENDUM TO THE INVITATION FOR EXPRESSION OF INTEREST PUBLISHED ON 27th JUNE 2025 FOR DR. SMITHS BIOTECH PRIVATE LIMITED
OPERATING IN PHARMACEUTICALS & HEALTH SUPPLEMENTS A NUTRACEUTICALS INDUSTRY AT ROORKEE, UTTARAKHAND
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	Dr. Smiths Biotech Private Limited PAN: AAFCD3322G CIN: U24246PN2015PTCC154818
2. Address of the registered office	Office no. 508-511, Sacred World, 5th Floor, Above Macdonald, Vithal Rao Shivkar Road, W. Anwar, Pune, Maharashtra, India - 411040.
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Plot No. B-5, part of Khassa No. 9 & 10, Dev Bhoomi Industrial Estate VII, Bantakhedi, Taluka, Roorkee, Haridwar, Uttarakhand
5. Installed capacity of main products/ services	1) Soft Gelatin Capsule: 1,50,00,000 Nos (Per Month) 2) Ointment: 10,000 Nos (Per Month)
6. Quantity and value of main products/ services sold in last financial year.	Rs 11,05,50,000 (Revenue from operations as on 31st March, 2024)
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For further details write an email to cirp.smithsbiotech@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	For detailed EOI and eligibility criteria, please write an email to cirp.smithsbiotech@gmail.com
10. Revised last date for receipt of expression of interest	2nd August 2025 (Previously, it was 12th June 2025)
11. Revised date of issue of the provisional list of prospective resolution applicants	06th August 2025 (Previously, it was 22nd July 2025)
12. Revised last date for submission of objections to provisional list	08th August 2025 (Previously, it was 28th July 2025)
13. Revised date of issue of final list of prospective resolution applicants	11th August 2025 (Previously, it was 02nd August 2025)
14. Revised date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	13th August 2025 (Previously, it was 07th August 2025)
15. Last date for submission of resolution plans	12th September 2025
16. Process email id to submit Expression of Interest	cirp.smithsbiotech@gmail.com
17. Details of the corporate debtor's registration status as MSME.	Type Of Enterprise: Medium, Manufacturing. UDYAM-MH-26-0096425

Date : 26.07.2025 **SD/-**
Place: Nagpur **IP Megha Agrawal Resolution Professional**
For Dr. Smiths Biotech Private Limited
IBBI/PA-001/IP-P01456/2018-19/12272
AFA valid up to - 31.12.2025 Email: cirp.smithsbiotech@gmail.com
Address Registered with IBBI: 101, Shivrajnagar Apartments
In Circle of Congress Nagar Garden, Congress Nagar, Nagpur -440012 (M.S.)
Address For Correspondence: 2nd floor Anjaneya Niwas, Opposite Dew Trinity Hospital, Hindustan Colony, Wardha Road, Nagpur- 440015

**पंजाब नैशनल बैंक**
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**punjab national bank**
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ARMB, Pune : Ground Floor, Aurora Towers,
9, Moledina Road, Pune- 411001, Ph No. : 020-26133926,
E mail: cs8762@pnb.co.in

Sale Notice for Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive / physical / symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Lot No.	Name of the Branch Name of the Account Name & Addresses of the Borrower / Guarantors Account	Description of the Immovable Properties Mortgaged / Owner's Name (Mortgagers of property(ies))	A) Dt. Of Demand Notice u/s 13(2) of SARFESI ACT 2002 B) Outstanding Amount as on C) Possession Date u/s 13(4) of SARFESI ACT 2002 D) Nature of Possession Symbolic / Physical / Constructive	A) Reserve Price B) EMD C) Bid Increase Amount	Date / Time of E-Auction	Details of the encumbrances known to the secured creditors
1	Branch : Kothrud-397400 M/s B D Mistry, Beheraram D Sharma-shri Soham Beheraram Sharma M/s B D Mistry, Shri Soham Beheraram Sharma, Guarantor And Also Son & Legal Heir Of Late Shri Beheraram D Sharma Prop M/s B D Mistry Siddhartha Tower Office No 318, 3rd Floor, Near Sangam Press Kothrud, Pune 411029, Also at : Flat No 22, 3rd Floor, "rohan Corner", Gaurihar Co Op Housing Society, Plot No. A-6 & A-7, Out Of Sr. No. 120, Shivtrir Nagar Paud Road, Kothrud, Pune. Also at : Office No. 811 & 812, 8th Floor, Siddhartha Tower, Premises No. 1, Cts No. 421, S. No. 12/3B, Kothrud, Pune, Also at : Flat No. 21, 1st Floor, " Continental Industrial Estate", Plot No. 6 Out Of Sr. No. 17, Hissa No. 1-b, CTS No. 697, Near Sangam Press, Kothrud, Pune.-411038	Flat No. 21, 1st floor, "Continental Industrial Estate", Plot No. 6 out of Sr. No. 17, Hissa No. 1-B, CTS No. 697, Near Sangam Press, Kothrud, Pune.-411038	A. 30.08.2018 B. 580.97 Lakh+ further interest w.e.f 01.07.2025 + other charges C. 01.12.2018 D. Symbolic Possession	A. Rs. 83.36 Lakh B. Rs. 8.34 Lakh C. Rs. 21000/-	12.08.2025 at 11.00 Hrs to 15.00 Hrs (with extension of 10 minutes if necessary	Not to our knowledge
	Branch : Kalyani Nagar-133110 Mr. Mahesh Amarshi Sapariya Mr. Mahesh Amarshi Sapariya Add:- Flat No. 1, Ronak Residency CHS. CTS No. 4530, Chinchwad Station, Near Maldhakka, Pune- 411019.	Flat No. 1, Ronak Residency CHS. CTS No 4530, Chinchwad Station, near Maldhakka, Pune- 411019	A. 30.11.2021 B. Rs. 53,47,091.22 as on 30/06/2025 + further interest C. 28.03.2022 D. Symbolic Possession	A. Rs. 178.79 Lakh B. Rs. 17.88 Lakh C. Rs. 21000/-	12.08.2025 at 11.00 Hrs to 15.00 Hrs (with extension of 10 minutes if necessary	Not to our knowledge
2	Branch : Kalyani Nagar-133110 Mr. Mahesh Amarshi Sapariya Mr. Mahesh Amarshi Sapariya Add:- Flat No. 1, Ronak Residency CHS. CTS No. 4530, Chinchwad Station, Near Maldhakka, Pune- 411019.	Flat No. 1, Ronak Residency CHS. CTS No 4530, Chinchwad Station, near Maldhakka, Pune- 411019	A. 30.11.2021 B. Rs. 53,47,091.22 as on 30/06/2025 + further interest C. 28.03.2022 D. Symbolic Possession	A. Rs. 47.30 Lakh B. Rs. 4.73 Lakh C. Rs. 21000/-	12.08.2025 at 11.00 Hrs to 15.00 Hrs (with extension of 10 minutes if necessary	N.A.

TERMS & CONDITIONS : The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions : 1) The property/ies are being held on **"AS IS WHERE IS", "AS IS WHAT IS BASIS" WHATEVER THERE IS BASIS"** . 2) The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation, 3) The Sale will be done by the undersigned through e-auction platform provided at the Website <https://baanknet.com> on 12/08/2025 **at 11:00 AM, 4)** For detailed term and conditions of the sale, please refer **"https://baanknet.com"** & **www.pnbindia.in**.

Date : 24/07/2025 **Authorised Officer,**
Place : Pune **Punjab National Bank (Secured Creditor)**

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

/navarashtra

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www.navarashtra.com

महाराष्ट्र औद्योगिक विकास महामंडळ (महाराष्ट्र शासन अंगिकृत)				
ई-निविदा सूचना क्र./०७/सन २०२५-२०२६				
खालील कामाकरीता योग्य त्या वर्गामध्ये नोंदणीकृत/अनोंदणीकृत कंत्राटदारांकडून ई-निविदा मागविण्यात येत आहे.				
अ. क्र.	कामाचे नाव	अंदाजित रक्कम (रुपये)	ई-निविदा संकेतस्थळावर उपलब्ध होण्याचा कालावधी (www.mahatenders.gov.in)	
			पासून	पर्यंत
क	का.अ. मअौविम, विवयां विभाग, छत्रपती संभाजीनगर			
१	वाळुज व शेंद्रा-जालना मध्यवर्ती पाणी पुरवठा योजना देखभाल व दुरुस्ती... जलशुध्दीकरण केंद्र वाळुज, खोडगाम येथे पॉली अल्युमिनियम क्लोराईडचा पुरवठा करणे.	९३,०२,४००/-	२९/०७/२०२५	१२/०८/२०२५
२	वाळुज मध्यवर्ती पाणी पुरवठा योजना देखभाल व दुरुस्ती... वाळुज जलशुध्दीकरण येथील पंपहाऊसमध्ये डायलॅक्ट्रिक उच्च शक्तीचे कॅपेसिटॉर वापरून केबल्सचे संरक्षण करणे आणि इतर अनुषंगिक कामे करणे.	४०,३७,४१५/-	२९/०७/२०२५	१२/०८/२०२५
३	वाळुज मध्यवर्ती पाणी पुरवठा योजना देखभाल व दुरुस्ती... वाळुज औद्योगिक क्षेत्रातील ए.बी.सी.डी. ब्लॉकमधील पथदिव्यांची एक वर्षाच्या कालावधीसाठी देखभाल व दुरुस्ती करणे व इतर अनुषंगिक कामे करणे.	४०,३३,०२०/-	२९/०७/२०२५	१२/०८/२०२५
४	शेंद्रा-जालना मध्यवर्ती पाणी पुरवठा योजना देखभाल व दुरुस्ती... शेंद्रा एच.एस.आर येथे गेट वॉल्व्हची दुरुस्ती करून निमंत्रण पॅनेलसह अॅक्च्युएटरचा पुरवठा करून देखभाल व दुरुस्ती करणे.	३९,६७,२००/-	२९/०७/२०२५	१२/०८/२०२५
ख	कार्यकारी अभियंता, मअौविम, धुळे			
१	जळगाव औद्योगिक क्षेत्र... पाणी पुरवठा देखभाल व दुरुस्ती... ई एस ई प्रकारच्या वीजरोधक यांची दुरुस्ती करणे आणि जळगाव औद्योगिक क्षेत्रातील इतर संबंधित कामे करणे.	३८,६४,४५०/-	२८/०७/२०२५	११/०८/२०२५
२	धुळे औ.क्षेत्र... पाणी पुरवठा देखभाल व दुरुस्ती अंतर्गत... धुळे, नरडाणा आणि चाळीसगाव औ. क्षेत्रातील क्लोरीनेटर आणि क्लोरीन लिंक अँबॅशरॉन सिस्टीमची २ वर्षासाठी देखभाल व दुरुस्ती करणे.	३७,९९,६००/-	२८/०७/२०२५	११/०८/२०२५
३	जळगाव औद्योगिक क्षेत्र... पाणी पुरवठा देखभाल व दुरुस्ती... सन २०२५-२०२६ करिता उदचण विहीर आणि जलशुध्दीकरण केंद्र साकेगाव, भुसरीय जलकुंभ जळगाव येथील व्ही.टी. पंप, मोटर आणि पॅनेल बोर्ड ची वार्षिक देखभाल व दुरुस्ती करणे.	३५,४५,९६५/-	२८/०७/२०२५	११/०८/२०२५
४	अति.धुळे औ.क्षेत्र.. पाणी पुरवठा व दुरुस्ती देखभाल अंतर्गत.. अति. धुळे औ.क्षेत्रातील जलशुध्दीकरण केंद्र येथे पाण्याची गुणवत्ता वाढविणे.	३४,९०,०२१/-	२८/०७/२०२५	११/०८/२०२५
५	जळगाव औद्योगिक क्षेत्र... पाणी पुरवठा देखभाल व दुरुस्ती... जलशुध्दीकरण केंद्र साकेगाव येथे ड्रव अलुमिना फेरीक अँलम ग्रेड-५ चा पुरवठा करणे.	२७,५०,०००/-	२८/०७/२०२५	११/०८/२०२५
६	जळगाव पाचोरा सहकारी औद्योगिक क्षेत्र... सहकारी औद्योगिक वसाहत पाचोरा येथे सोलार हायमास्ट पटविडे बसविणे. (दुसरी मागणी)	१९,००,०००/-	२८/०७/२०२५	०६/०८/२०२५
७	नवापुर औ.क्षेत्र.. देखभाल व दुरुस्ती अंतर्गत स्ट्रट लाईट.. नवापुर औ.क्षेत्रातील स्ट्रट लाईटवर ओटीओ ऑफ पॅसिव्ह मोशन आधारित सेन्सरसह स्ट्रट लाईट पोल वार्षिक देखभाल व दुरुस्ती करणे.	१,९४,४८०/-	२८/०७/२०२५	११/०८/२०२५
८	अति.धुळे औद्योगिक क्षेत्र.. देखभाल व दुरुस्ती अंतर्गत अनिवासी बिगडिंग मधील ऑनलाईन युपीएस आणि बॅटरीची वार्षिक देखभाल व दुरुस्ती करणे. (दुसरी मागणी)	२,९९,२५२/-	२८/०७/२०२५	०६/०८/२०२५
ग	कार्यकारी अभियंता, मअौविम, नाशिक			
१	नाशिक (सातपूर) औद्योगिक क्षेत्र... विंचूर/मालेगाव (सायने) / सिन्नर/दिंडोरी (लघु)/नाशिक येथील पथदिव्यांची पी.आय.आर.सेन्सरसह वार्षिक देखभाल व दुरुस्ती करणे.	४०,१५,५३४/-	२९/०७/२०२५	१२/०८/२०२५
२	अंबड औद्योगिक क्षेत्र रस्ते देखभाल व दुरुस्ती... अतिरिक्त नाशिक (अंबड) औद्योगिक क्षेत्रातील ट्रक टर्मिनस प्लॉट क्र. ए एम-५८ ते बी-७६ पर्यंत आर.सी.सी. पटर बांधणे.	३८,७६,३५७/-	२९/०७/२०२५	१२/०८/२०२५
३	नाशिक (सातपूर) औद्योगिक क्षेत्र पाणी पुरवठा योजना देखभाल व दुरुस्ती... अंबड/सातपूर/गंगापूर डॅम नाशिक येथील पीपीग स्टेशनची जांब बेसिस तत्वावर वार्षिक देखभाल व दुरुस्तीची कामे करणे.	३४,४८,९५५/-	२९/०७/२०२५	१२/०८/२०२५
४	नाशिक/सिन्नर/विंचूर/अतिरिक्त दिंडोरी औद्योगिक क्षेत्र देखभाल व दुरुस्ती... विविध ठिकाणचे जलशुध्दीकरण केंद्र व जॅकवेल येथे पुर्वनिर्मित सुस्कारक्षक कॅबिन पुर्विणे व उपभोगीय कामे.	३०,७४,१८०/-	२९/०७/२०२५	१२/०८/२०२५
५	सिन्नर औद्योगिक क्षेत्र अनिवासी इमारत देखभाल व दुरुस्ती... गेस्टहाऊस येथील दैनंदिन हाऊसकिपिंगची कामे करणे.	२९,६२,९७४/-	२९/०७/२०२५	१२/०८/२०२५
घ	कार्यकारी अभियंता, विभाग नांदेड			
१	नांदेड औद्योगिक क्षेत्र... नांदेड औद्योगिक क्षेत्रातील मोकळी जागा क्र. २७ ला तारेचे कुंपण करणे. (दुसरी मागणी)	२,९१,४७७/-	२८/०७/२०२५	०६/०८/२०२५
च	कार्यकारी अभियंता, स्थापत्य विभाग, छत्रपती संभाजीनगर			
१	शेंद्रा पंचतारांकित औद्योगिक क्षेत्र.. रस्त्यांची देखभाल व दुरुस्ती... मुख्य रस्त्यापासून मेसर्स प्लएचके पर्यंतच्या रस्त्याची विशेष दुरुस्ती करणे.	३९,२९,०२७/-	२९/०७/२०२५	१२/०८/२०२५
२	वाळुज औद्योगिक क्षेत्र.. सांडपाणी व्यवस्था देखभाल व दुरुस्ती अंतर्गत.. सन २०२५-२०२६ करिता औद्योगिक क्षेत्रातील टप्पा क्र. २ मधील सांडपाणी व्यवस्थेची वार्षिक देखभाल व दुरुस्ती करणे.	३५,१०,४६१/-	२९/०७/२०२५	१२/०८/२०२५
४	वाळुज मध्यवर्ती पाणी पुरवठा योजना देखभाल व दुरुस्ती अंतर्गत.. वाळुज औद्योगिक क्षेत्रातील जलशुध्दीकरण केंद्र ते चिकलठाणा औद्योगिक क्षेत्रापर्यंत टाकलेल्या ७००/६०० मी.मी. व्यासाच्या डी आय के-९ प्रकारच्या चिकलठाणा फीडर पाईपलाईन व वाळुज जलशुध्दीकरण केंद्र ते उच्चस्तरीय जुन्या जलकुंभापर्यंत टाकलेल्या ६०० मी.मी. व्यासाच्या डी आय के-९ प्रकारच्या उदचन जलवाहिन्याची सुरक्षा व देखभाल करणे.	३४,८१,३८३/-	२९/०७/२०२५	१२/०८/२०२५
४	जालना औद्योगिक क्षेत्र.. रस्ते देखभाल व दुरुस्ती अंतर्गत.. जालना औद्योगिक क्षेत्र व परतूर लघु औद्योगिक क्षेत्रातील झाडांची, लॉन व गार्डनची वार्षिक देखभाल करणे व इतर अनुषंगिक कामे.	३१,१९,२२३/-	२९/०७/२०२५	१२/०८/२०२५
५	शेंद्रा पंचतारांकित औद्योगिक क्षेत्र.. अग्निशमन केंद्र देखभाल व दुरुस्ती अंतर्गत.. अनिवासी इमारत देखभाल व दुरुस्ती अंतर्गत.. अग्निशमन केंद्र इमारत व प्रशासकिय इमारत व सामाईक सुविधा केंद्र इमारतीची साफसफाई करणे.	२०,५४,९८०/-	३०/०७/२०२५	१३/०८/२०२५
६	चिकलठाणा औद्योगिक क्षेत्र.. अनिवासी इमारत देखभाल व दुरुस्ती अंतर्गत सामाईक सुविधा इमारत मधील राज्य कामगार विभा सोसायटी सेवा दवाखाना गाळाचे दुरुस्ती करणे व इतर किरकोळ कामे करणे.	१९,३२,४५३/-	३०/०७/२०२५	१३/०८/२०२५
७	वाळुज औद्योगिक क्षेत्र.. निवासी क्षेत्रातील रस्ते देखभाल व दुरुस्ती अंतर्गत.. गणपती उत्सवामध्ये गणपती विसर्जन विहीरोचे गाळ काढणे व विसर्जना दरम्यान सुविधा पुरविणे.	३,९८,७२२/-	३०/०७/२०२५	१३/०८/२०२५
छ	कार्यकारी अभियंता, मअौविम, विभाग लातूर			
१	लातूर औद्योगिक क्षेत्र अनिवासी इमारत देखभाल व दुरुस्ती... लातूर औद्योगिक क्षेत्रातील सामाईक सुविधा केंद्रास एचडीआर संरक्षक कोर्टींग उपचार प्रदान करणे.	४०,०१,१००/-	२८/०७/२०२५	११/०८/२०२५
२	लातूर औद्योगिक क्षेत्र पाणी पुरवठा योजना देखभाल व दुरुस्ती... लातूर औद्योगिक क्षेत्रातील विविध इमारतींना विशेष बॉटर युफींग ट्रीटमेंट प्रदान करणे.	४०,०१,१००/-	२८/०७/२०२५	११/०८/२०२५
३	उमरगा औद्योगिक क्षेत्र पाणी पुरवठा योजना देखभाल व दुरुस्ती... उमरगा औद्योगिक क्षेत्रातील उच्चस्तरीय जलकुंभाला एचपीपीएमसी कोटिंग ट्रीटमेंट करून स्ट्रक्चरल मजबुतीकरण करणे.	३९,८८,५१३/-	२८/०७/२०२५	११/०८/२०२५

निविदा सूचना अमर निविदा सूचनेतील कोणताही भाग कोणतीही पुर्व सूचना न देता रद्द करण्याचा अथवा राखून ठेवण्याचा तसेच सुधारणा करण्याचा हक्क म.औ.वि.महामंडळाने राखून ठेवला आहे. ई-निविदा प्रक्रियेकरिता महाराष्ट्र शासनाच्या ई-निविदा संकेतस्थळ (<https://mahatenders.gov.in>) येथे भेट द्यावी.



आता आली का पंचायत

शुक्रवार म्हटल्यानंतर नव्या चित्रपटांचा वार हे आता प्रेक्षकांना सांगावे लागत नाही. एकापेक्षा एक सरस चित्रपट येत असल्यामुळे कितीतरी प्रेक्षक पहिल्याच दिवशी चित्रपट पाहणे पसंत करतात. प्रेक्षकांचा हा प्रतिसाद लक्षात घेऊन चित्रपटगृह मालक म्हणजेच चित्रपटाचे निर्माते सुद्धा त्या दृष्टीने चित्रपटाचे दर ठेवत असतात. म्हणून प्रेक्षर काय चित्रपट बघायचे थांबत नाहीत. एकंदरीत महिनाभरात येणाऱ्या चित्रपटाचा तपशील लक्षात घेतला तर आठवड्याला हिंदी, मराठी मिळून चार-पाच तरी चित्रपट प्रदर्शित होत असतात. खरंतर ही गर्दी प्रत्येक निर्मात्याने टाळायला हवी. कितीतरी शुक्रवारी ठराविक चित्रपट प्रदर्शित होत असतात. कालचा शुक्रवार काही प्रेक्षकांसाठी 'आली का पंचायत' म्हणणारा ठरलेला आहे. त्याला कारण म्हणजे चित्रपटगृहात जाऊन चित्रपट पाहावे अशी चित्रपटाची फारशी संख्या नाही. त्यातूनही मॅट शाकमन याच्या दिग्दर्शनातला 'द फॅंटेस्टिक फोर : फर्स्ट स्टेप्स' हा चित्रपट प्रदर्शित झालेला आहे. अर्थात या चित्रपटातील सर्वच प्रेक्षकांकडून स्वागत होईलच असे नाही. या भारतीय प्रेक्षकांना बॉलीवूड मधल्या नावारूपाला आलेले कलाकार चित्रपटात असेल तर हे चित्रपट बघायला आवडते. पण त्याचा योग मात्र या आठवड्यात नाही त्याला कारण म्हणजे मंडाला मर्डर्स, रंगीन, सरजमीन हे वेबसिरीज किंवा चित्रपट ओटीटीवर प्रदर्शित झाले त्यामुळे प्रेक्षकांना घरी बसून या नव्या निर्मितीचा आनंद घ्यावा लागणार आहे. 'मंडाला मर्डर्स' ही हिंदी वेबसिरीज नेटफ्लिक्सवर प्रदर्शित झालेली आहे. ज्याचे दिग्दर्शन गोपी पुथुरन, मेनन रावत यांनी केले आहे. वैभव राज गुप्ता, वाणी कपूर, सॅमी जॉन्स य यांचा या वेब सिरीजमध्ये सहभाग आहे. 'सरजमीन' या हिंदी चित्रपटाचे दिग्दर्शन केआझे इराणी यांनी केले आहे. पृथ्वीराज सुकुमारन, इब्राहिम अली खान, काजोल यांचा यात सहभाग आहे. जिओ हॉटस्टारवर हा चित्रपट प्रदर्शित झालेला आहे. 'रंगीन' ही एक हलकीफुल्की सिरीज आहे.

नंदकुमार पाटील । नवराष्ट्र : विनोदी अभिनेत्री म्हणून विशाखा सुभेदार हिची प्रेक्षकात ओळख आहे परंतु ती उत्तम नृत्यांगणा आहे. शिवाय निर्मिती सुद्धा आहे. कोणतीही भूमिका सहज, उत्स्फूर्त करू शकते हे तिने आजवरच्या प्रवासात पटवून दिले आहे. नाटक, चित्रपट, मालिका या सर्व क्षेत्रात सुभेदाराने चमकदार कामगिरी केली आहे. ताई, माई, आई, मैत्रीण, सामू अशा सर्वच प्रकारच्या भूमिका तिने निभावल्या आहेत. सुभेदारची सुपर्ब 'वेल डन आई' प्रेक्षकांच्या भेटीला येणार आहे. त्याचे दिग्दर्शन शंकर धुल्लुडे यांनी केले आहे.

घावे लागते. भरपूर कष्ट, मेहनत घेतली की हा अनुभव प्रत्येकाच्या वाट्याला आलेला आहे. सध्या कलेच्या प्रांतात असे यश संपादन करून ज्या अभिनेत्री आहेत त्यात विशाखा आहे. तिच्यासारखे बहुआयामी शाखा कुठेही नाही. अभिनय बरोबर नृत्याची तिला प्रचंड आवड आहे. कुमारी अवस्थेत त्यांनी ती जपली आणि युवा अवस्थेत रंगमंचावर सादर करण्याला तीने प्राधान्य दिले. यातून एक गोष्ट पुढे आली ती म्हणजे गंभीर भूमिकेबरोबर ती

सुड पातळ शरीरयष्टी, छान उंच, देखणा चेहरा, मनोहारी डोळे, प्रचंड आत्मविश्वास या साऱ्या गोष्टी आसल्या की चित्रपटात स्थिर होता येते. ही समजून स्थूल असणाऱ्या अभिनेत्रींनी खोसून काढलेली आहे. कोणतीही भूमिका करण्याचे सामर्थ्य असेल तर त्यांचे व्यक्तिमत्व कथेच्या मुख्य नायिकांपर्यंत जाते. हे ज्या अभिनेत्रीने पटवून दिले त्यात मध्ये विशाखा सुभेदार की नंबर वन आहे. अर्थात त्यासाठी अनेक वर्षांचे योगदान

फॉर्म जी
डॉ. स्मिथस बायोटेक प्रायव्हेट लिमिटेड करीता दि. २७ जून २०२५ रोजी प्रकाशित
स्वास्थ्य अभियन्तीच्या आमंत्रणाचे शुध्दिपत्रक
करवी, उत्तराखंड येथे अभियन्तींमार्फत आणि आतांगे पुरक आणि पुरक डेटाबेसमध्ये कार्यरत
(फुर्नसिल्ली अँग बँकटवडी बोर्डे अँग इंडिया (बायोटेक प्रकॉर्पोरेट डिव्हाइस) प्रकॉर्पोरेट) नियमावली, २०१६ च्या
नियम ३६ अ च्या ख-नियम (१) अंतर्गत)

संविधान नवरील	
१. कोर्पोरेट डेवेलपमेंट नाव तसेच पॅन/सीआयएन/एफएलसीडी	डॉ. स्मिथस बायोटेक प्रायव्हेट लिमिटेड पॅन : AAFCD3322G सीआयएन : U24246PN2015PTC154818
२. नोंदणीत कार्यवाहकता पत्ता	कार्यालय क्र. ५०८-५९१, सेक्टर वॉर्ड, ५वा मजला, मॅकडोनाल्डच्या वर, विन्हास नगर विन्हास रोड, इन्क्यू एनेली, पुणे, महाराष्ट्र, भारत - ४११ २००
३. संकेतस्थळाचा युआरएल	त्याचा नाही
४. बांधणीस स्वतंत्र मालकाना मिळत असलेल्या प्लॉट ५०, बंगळोवडी, सातपुडा, करवी, हवेली, उत्तराखंड.	प्लॉट क्र. बी-५, मजला क्र. ९ आणि १० या मजला, वर भूमि हस्तगत झालेला
५. मुख्य उपायने / सेवांची प्रतिष्ठापित वसती	१) सॉफ्ट विलेरीन कॅन्सल : १,५०,००,००० नम (रुपया), २) अर्हियेन : १०,००,००० नम (रुपया)
६. मागील आर्थिक वर्षात कितीव्या फेब्रुवारी मध्ये उत्पादनाची / सेवांची माता आणि फिल्ल	६, ११,०५,५०,००० (रु. ३१ मार्च, २०२४ रोजी अनुसर काम काढावून मिळालेला महसूल)
७. कर्मचाऱ्यांची / कर्मचारींची संख्या	०
८. इतर नवरील, जसे की मागील दोन वर्षांचे उपचारात्मक अभियन्ती (पॉलिमिटर), कर्मचारी कार्य इत्यादी खालील युआरएल वर उपलब्ध आहेत	अधिक नवरीलवरवीन cirp.smithsbiotech@gmail.com वर ईमेल लिहा.
९. संविधानाचा कलम २५ (२) (१) अंतर्गत निवारण अर्बंदारकीता पाहता येणे उपलब्ध	सर्विसर ईजीआय आणि पाहता निवारण करिता कृपया cirp.smithsbiotech@gmail.com वर ईमेल लिहा.
१०. स्वास्थ्याची अभियन्ती प्रदान करण्याची युपायनित तरीज	२० ऑगस्ट २०२५ (पूर्वीची दि. १२ जुलै २०२५ होती)
११. संस्था निवारण अर्बंदारकीता तालुकी यादी जारी करण्याची युपायनित तरीज	०६ ऑगस्ट २०२५ (पूर्वीची दि. २२ जुलै २०२५ होती)
१२. तालुका यादीमधील हक्की सार कल्पनाची युपायनित तरीज	०८ ऑगस्ट २०२५ (पूर्वीची दि. २२ जुलै २०२५ होती)
१३. संस्था निवारण अर्बंदारकीता अर्जित यादी प्रतिष्ठ कल्पनाची तरीज	११ ऑगस्ट २०२५ (पूर्वीची दि. ०९ ऑगस्ट २०२५ होती)
१४. संस्था निवारण अर्बंदारकीता माहिती श्राम, म्युचुअल मंडळ आणि निवारण आरंभकासाठी विनंती जारी करण्याची युपायनित तरीज	१३ ऑगस्ट २०२५ (पूर्वीची दि. ०९ ऑगस्ट २०२५ होती)
१५. निवारण आरंभकादे सादर करण्याची अंतिम तरीज	१२ सप्टेंबर २०२५
१६. स्वास्थ्याची अभियन्ती सार कल्पनासाठी ई-मेन आरटी वर प्रकॉर्पोरेट	cirp.smithsbiotech@gmail.com
१७. एम्प्लोयर्स डायरेक्टरी कोर्पोरेट कर्मचारीना नोंदीत कितीव्या तरीज	उद्योगका प्रसार : मध्यम, उपचाल UDYAM-MH-26-0096425

कॉपी : २६,०५,२०२५
टिकाव : नमसुद्ध

आवृत्ती सेवा उपचालन डिजिटल क्लव्हास प्रकॉर्पोरेट
डॉ. स्मिथस बायोटेक प्रायव्हेट लिमिटेड यांच्याकडून
IBBI/IPA-001/IP-PO1456/2018-19/12272
एम्प्लोयर्स डायरेक्टरी कोर्पोरेट कर्मचारीना नोंदीत
आवृत्तीमधील सह नोंदीमधील सार : ००१, निवारणी उपचालन, कोटीस सार यांच्याकडे सर्विसर, कोटीस सार, नमसुद्ध - ४४००१२ (पु.म.स.)

पत्रकव्यावृत्तीचा पत्ता : २०१ मजला, अँक्रेय वल्लभ, बपू ट्रिनिटी हॉस्पिटलच्या समोर, हिंदुस्तान कॉफी, बंगळो वर, नमसुद्ध - ४४००१२

सेल्फ-केअर म्हणजे अधूनमधून का होईना, पण स्वतःला प्राधान्य देणे. आपल्या शारीरिक, मानसिक आणि भावनिक आरोग्यासाठी, आयुष्याच्या धावपळीमध्ये थोडा वेळ बाजूला काढणे म्हणजेच खरी सेल्फ-केअर सांगता येईल. कधी एखादे छान पुस्तक वाचणे, आवडती फिल्म बघणे, स्पा डे घेणे किंवा छोटसे गेटअवे करणे या साऱ्या गोष्टी यात मोडतात जी वाहिनीवर काम करणाऱ्या कलाकारांनी याविषयी दिलेल्या टिप्स.

निहारिका चौक्सी तुम से तुम तक'

माझ्यासाठी सेल्फ-केअर म्हणजे डाएट आणि वर्कआउटपुरते मर्यादित नाही. ते म्हणजे असा समतोल गाठणे आहे, जे शरीरासाठी चांगले आणि मनासाठी आनंददायक दोन्ही असते. माझा दिवस सुरू होतो आवडत्या नारळपाण्याने एक साधी पण ताजेपणा देणारी सवय. आठवड्याभर मी शिस्तबद्ध असते, पण वीकेंडला मी माझ्या गोड खाण्याच्या आवडीत मोकळेपणाने रमते केक, डोनट्स, पेस्ट्री गिल्टी वाटून घेत नाही. खरी सेल्फ-केअर म्हणजे आपल्या शरीराचे ऐकणे, आपली गरज समजून घेणे आणि तिला मान देणे. या सेल्फ-केअर महिन्यात मी माझे रूटीन तर सुरू ठेवणारच, पण त्यात थोडा गो ड प णा ही वाढवणार कारण स्वतःवर प्रेम करणे हे नेहमी छान वाटायला हवे.

कलाकारांच्या या आहेत सेल्फ - केअर टिप्स

सचिन परिख वसुधा

लहानपणी मी माझ्या आईवडिलांना पाहायचो ते काम, घर आणि आम्हा मुलांना वेळ देत. पण त्यांच्यातली एक गोष्ट माझ्या मनात घर करून राहिली ती म्हणजे कामाच्या गडबडीतसुद्धा ते जेवणाच्या टेबलाभोवती एकत्र बसून, हसत बोलत शांत वेळ काढायचे. तेच संतुलन मी आजही जपतो. अभिनेता म्हणून वेळापत्रक खूप व्यस्त असते पण मला सगळ्यात जास्त आनंद देतो तो माझ्या मुलीबरोबर नाचणे. शूटनंतर जी काही मिनिटे आम्ही एकत्र डान्स करतो, त्यातून थकवा निघून जातो. जेव्हा सुटी मिळते, तेव्हा एक छोटीशी ट्रिप घेणे म्हणजे एक परफेक्ट रिचार्ज. या सेल्फ-केअर महिन्यात मी स्वतःला वचन दिले आहे. नाच, योग्य आहार आणि सगळ्यात महत्त्वाचे, विश्रांती. कारण शांततेच्या त्या क्षणांतच आपण खरे रिचार्ज होतो.

मॉडेल, फॅशन कोरिओग्राफर आता अभिनय

एकदा मार्ग सापडला की कोणताही कलाकार अन्य मार्गाकडे फारसे लक्ष देत नाहीत. परंतु अलीकडे चित्रपटसृष्टीमध्ये दिग्दर्शक नवनवीन प्रयोग करताना दिसतात. त्यामुळे एकाच व्यक्तीकडून अनेक गोष्टी हाताळल्या जात आहेत. रोहित पवार याने मॉडेल, फॅशन कोरिओग्राफर विश्वातही नाव मिळवलेले आहे आता अभिनय करण्याकडे त्यांनी लक्ष दिलेले आहे. १ ऑगस्टला प्रदर्शित होणाऱ्या 'अवकारीका' या मराठी चित्रपटात तो आपल्याला महत्त्वाच्या भूमिकेत दिवणार असून या चित्रपटात अभिनेता विराट मडके सोबत तो स्क्रीन शेअर करणार आहे. रेडबड मोशन पिक्चर या बॅनर अंतर्गत बनलेल्या या चित्रपटाचे दिग्दर्शन अरविंद भोसले यांचे आहे. चित्रपटाची निर्मिती भारत टिळेकर, अरुण जाधव यांनी केली आहे. आपल्याला मिळालेल्या संधीबद्दल रोहित सांगतो , 'अवकारीका' माझ्यासाठी फक्त एक चित्रपट नाही, तर माझं स्वप्न आहे. माणूस म्हणून मी समाजासाठी काय देऊ शकतो, हा विचार मला 'अवकारीका'ने दिला. या चित्रपटात मी चेंबर साफ करणाऱ्या स्वच्छतादूताची भूमिका केली आहे. शूटिंगदरम्यान मी या कामगारांना जबरडून पाहिलं, त्यांच्या डॉक्यातली हतबलता, वेदना, तरीही कामाप्रती असलेली निष्ठा हे सगळं पाहून मी हेलावून गेलो. हा चित्रपट करताना माझ्या डोळ्यात अनेकदा पाणी आलं.

तो सायलेंट लव्हर आणि पोलिस सुद्धा

सोनी सबवरील आगामी कौटुंबिक मालिका 'इती सी खुशी' ही अत्यंत वेगळ्या संकल्पनेमुळे तसेच सुबुल तौकीर खान हा अन्विता दिवेकरच्या भूमिकेत तर वरुण बडोला हा सुहास दिवेकर आणि रजत वर्मा हा विराट यांसारख्या कलाकारांच्या दमदार टीममुळे प्रेक्षकांमधील उत्सुकता वाढवत आहे. या मालिकेत संजयच्या भूमिकेत ऋषी सक्सेना दिसणार आहे. तो एक चाणाक्ष नगरेचा पोलीस अधिकारी असून त्याच्यामुळे कथानकाला वेगळे वळण मिळेल. अन्विता आणि विराटच्या जगात संजय प्रवेश करतो आणि त्यामुळे

पश्चिम रेल्वे - वडोदरा विभाग

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